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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of Decision: 21.05.2025

+ <u>CRL.M.C. 2663/2025</u>

SHIKHAR GOEL & ORS.

....Petitioners

Through: Petitioners in person

versus

STATE (NCT OF DELHI) & ANR

....Respondents

Through: Mr. Nawal Kishore Jha, APP for State

with IO/SI Ram Pratap Yadav

Mr. Sandeep Chandna, Advocate for

R2

CORAM: JUSTICE GIRISH KATHPALIA

## JUDGMENT (ORAL)

- 1. The petitioners seek quashing of FIR No. 649/2016 of PS Vasant Kunj for offence under Section 498A/406/34 IPC and the proceedings arising out of the same. It is stated that petitioners have settled all disputes with the complainant *de facto* (*respondent no. 2 herein*). All three petitioners and respondent no. 2 have personally appeared in Court, identified by IO/SI Ram Pratap Yadav.
- 2. I have spoken with the parties. It is stated by them that petitioner no. 1 and respondent no. 2 have got their marriage dissolved by way of decree of divorce with mutual consent and they have decided that custody of their

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only daughter shall remain with the present respondent no. 2, with visitation rights for petitioner no. 1 in accordance with the detailed terms recorded in mediation settlement dated 29.08.2024 recorded at Delhi Mediation Centre, Patiala House Courts, New Delhi. Respondent no. 2 submits that she has received the complete full and final settlement amount in lieu of her *stridhan* and alimony. Respondent no. 2 submits that she does not wish to pursue the prosecution of petitioners in the interest of their child.

- 3. Detailed statements of the parties were recorded by the Joint Registrar.
- 4. Having spoken with both sides I am satisfied that it would be in the interest of justice and permanent quietus that parties be not pushed through trial.
- 5. Therefore, the petition is allowed and accordingly, the FIR No. 649/2016 of PS Vasant Kunj for offence under Section 498A/406/34 IPC and proceedings arising out of the same are quashed. Pending application stands disposed of.

GIRISH KATHPALIA (JUDGE)

MAY 21, 2025/as